

Out of the 47 employees mentioned above, 36 have completed such tenure. These transfer-policy guidelines have been framed with the twin objective of securing a dispersal of the services of experienced officers over the net work as a whole and also to enable the officers to broaden their experience by serving in different jobs, and stations. These guidelines are always operated subject to exigencies of public service. The retention of the above officers beyond the normal tenure has been on the consideration that their services are better utilised for the net work as a whole in such postings. This cannot be regarded as any violation. It is also clarified that each posting/transfer is decided on the merits of each case by the competent authority.

Financial Status of Public Undertakings under the Ministry

1232. SARI J.S. PATIL : Will the Minister of ENERGY be pleased to refer to the reply given to part (b) of Unstarred Question No. 3745 on 10th March, 1984 regarding public undertakings under the Ministry and their financial status and state :

(a) whether the requisite information has since been collected :

(b) if so, the details thereof; and

(c) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) to (c) Unstarred Question No. 3745 of 20th March, 1984 has sought considerable information for 4 financial years of the various Public Undertakings under the Ministry of Energy. The information received is being compiled.

Appointment of Director General, Doordarshan

1233. PROF. RUPCHAND PAL : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the post of

Director General of Doordarshan had been lying vacant since January, 1984:

(b) if so, the reasons thereof; and

(c) whether it is a fact that the recently appointed Director General of Doordarshan is scheduled to retire after three months or so as he is already on extension for one year ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) and (b) The previous incumbent of the post of Director General, Doordarshan retired on 31st January, 1984. Arrangements were made immediately to look after the current duties of the post until a successor was appointed.

(c) The post has been filled in from 2nd July, 1984 by re-employing a retired officer for a suitable length of time.

Closure of Alcohol Units due to Short Supply of Molasses

1234. SHRI M.M. LAWRENCE :

SHRI E. BALANANDAN :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that the alcohol based industrial units are facing closure due to short supply of molasses this year;

(b) if so, steps taken by Government to overcome the deficit; and

(c) the actual expected supply and this year ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R.C. RATH) : (a) to (c) The estimates of demand and availability of alcohol and molasses at the beginning of the current alcohol year indicated that while there will be adequate supply of molasses, there was a gap between

the projected demand and supply of alcohol. It was, therefore, decided that while making allocations from those states, surplus in alcohol, to those states, deficit in alcohol, that allocations for potable purpose would be restricted to the actual consumption of potable alcohol for the previous alcohol year. While some units have reported difficulties in obtaining adequate supply of Industrial alcohol, this cannot be attributed to inadequacy of supply of molasses to distilleries for manufacture of industrial alcohol. The states surplus in alcohol at the beginning of the year can also take care of the needs for industrial alcohol by suitably monitoring use of alcohol for potable purpose.

Supply of Power from Kalpakkam Atomic Power Plant

1235. SHRI K.T. KOSALRAM : Will the Minister of ENERGY be pleased to state :

(a) whether it has been decided to supply power from Kalpakkam Atomic Power Plant to neighbouring States; and

(b) if so, the actual allocation of atomic power to these States ?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) No final decision has been taken regarding allocation of power from Kalpakkam Atomic Power Plant to the neighbouring States.

मध्य प्रदेश सरकार द्वारा मिट्टी के तेल के वार्षिक कोटे में वृद्धि के लिए अनुरोध

1236. श्री दलीप सिंह भूरिया : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश सरकार ने उचित दर की दुकानों के माध्यम से वितरित करने के लिए मिट्टी के तेल के वार्षिक कोटे में वृद्धि करने हेतु केन्द्रीय सरकार से अनुरोध किया है;

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है; और

(ग) केन्द्रीय सरकार ने उस अनुरोध पर क्या कार्यवाही की है ?

ऊर्जा मंत्रालय के पेट्रोलियम विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) : (क) जी, हां।

(ख) और (ग) राज्य सरकार ने मिट्टी के तेल के मासिक कोटे को बढ़ाकर 25,000 मी० टन करने का अनुरोध किया है।

सरकार की नीति के अनुसार राज्य को अधिक आबंटन किए जा रहे हैं।

Singareni Collieries

1237. SHRI G. NARSIMHA REDDY : Will the Minister of ENERGY be pleased to state :

(a) the share capital of Central Government and Government of Andhra Pradesh in Singareni Collieries—an Andhra Pradesh State Government Undertaking;

(b) the total investment upto now including the loan amount with names of the investors; and

(c) the target set for coal production and that achieved each year from 1981-82 onwards upto now ?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH) : (a) The Equity participation by the Central Government and the State Government of Andhra Pradesh in SCCL is roughly in the ratio of 49 : 51. As on 31.3.1984 the share capital held by the Central Government and the State Government of Andhra Pradesh is of the order of Rs. 37.05 crores and Rs. 38.02 crores respectively.

(b) Total investment (loan+equity)